

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

Original Application No. 1295 of 2024
(IA NO 121/2025)

In the matter of:

Munish Kumar

Applicant

V/S

State of Punjab & Ors.

Respondent

Short reply of Himanshu Jain, District Magistrate, Ludhiana i.e. respondent no.3 in compliance of order dated 21.02.2025.

Respectfully showeth

1. That briefly submitted, in exercise of the suo moto powers, this Hon'ble Tribunal has taken cognizance of the above-mentioned case, wherein the applicants have alleged about the illegal operation of a red category unit Super Tractor Industry in residential area of Village Jasdev Singh Nagar, District Ludhiana, causing air and noise pollution due to operation of heavy machines and operation of Nickel Plants etc. thereby disturbing peace of people living in village.
2. That after consideration of the matter, this Hon'ble Tribunal was pleased to pass an order dated 25.11.2024 thereby constituting a Joint Committee comprising of the Central Pollution Control Board; Punjab Pollution Control Board and District Magistrate, Ludhiana with direction to visit the site, collect relevant information and submit a factual report to the Tribunal. In compliance, the Joint Committee report dated 31.12.2024 was filed before this Hon'ble Tribunal by the Central Pollution Control Board vide email dated 02.01.2025.
3. That in view of the averments made in the Original Application and the observations made by the Joint Committee, this Hon'ble Tribunal was pleased to pass an order dated 21.02.2025 thereby impleading the State of Punjab through Secretary, Environment; Principal Secretary, Housing and Urban Development, Punjab; District Magistrate, Ludhiana; Central Pollution Control Board; Punjab Pollution Control Board and the Project Proponent Super Tractors

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Pvt Ltd, as party respondents with direction to file their response before the Tribunal.

4. That it is relevant to mention here that the Punjab Pollution Control Board is working under the administrative control of the Government of Punjab, Department of Science, Technology and Environment and being the prescribed authority, the Board is implementing the provisions of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, Environment (Protection) Act, 1986 and the Rules made thereunder in the State of Punjab.
5. That the Punjab Pollution Control Board has also been impleaded as respondent no.5 in the present case. Being the prescribed authority, the Punjab Pollution Control Board has dealt with the present case in accordance with the provisions of the Pollution Control Laws. The Punjab Pollution Control Board has filed reply in the case through its Environmental Engineer posted at Ludhiana.
6. That in view of the above stated facts, it has been decided by respondent no.3 to adopt the reply filed by the Punjab Pollution Control Board.

It is, therefore, prayed that respondent no.3 may kindly be allowed to adopt the reply filed by the Punjab Pollution Control Board and the Original Application filed by the applicant may kindly be disposed of with appropriate orders in view of the submissions made in the reply by the Punjab Pollution Control Board.

Date: 24-03-2025

Place: LUDHIANA

Submitted by

(Himanshu Jain)
District Magistrate,
Ludhiana

(Respondent no. 3)